

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/CRIMINAL MISC.APPLICATION NO. 8120 of 2020

With

CRIMINAL MISC.APPLICATION (DIRECTION) NO. 1 of 2020

In R/CRIMINAL MISC.APPLICATION NO. 8120 of 2020

=====

SUO MOTU

Versus

YATIN NARENDRA OZA

=====

Appearance:

MR SHALIN MEHTA, LR. SR. ADV. with MS NISHA M THAKORE(3293) for the Applicant(s) No. 1

MR MIHIR JOSHI, LR. SR. ADV. with MS. KRUTI M SHAH(2428) for the Respondent(s) No. 1

=====

CORAM:HONOURABLE MS. JUSTICE SONIA GOKANI

and

HONOURABLE MR. JUSTICE N.V.ANJARIA

Date : 13/08/2020

ORAL ORDER

(PER : HONOURABLE MS. JUSTICE SONIA GOKANI)

1. Pursuant to the order passed by the Apex Court in Writ Petition (Civil) No. 734 of 2020 on 06.08.2020, the additional affidavit is filed by the learned advocate Mr. Oza dated

11.08.2020 tendering apology with an emphasis therein that his was not any intention to scandalize or lower the authority of the Court. It is submitted that Mr.Oza already has tendered unconditional apology before this Court in the subject proceedings and pursuant to the directions issued by the Apex Court, once again, he is tendering this apology with an urge to discharge him of the notice of contempt issued in the instant proceedings.

2. Learned senior advocates Mr. Arvind Datar and Mr. Mihir Joshi appearing with learned advocate Ms. Kruti Shah for the respondent have been substantially heard on tendering apology in the instant matter. Before the learned senior advocate Mr. Shalin Mehta as Amicus curie appearing with learned advocate Ms. Nisha Thakore could be heard, the request has been made by learned senior advocate Mr. Mihir Thakore seeking permission to intervene and bring on record additional material/documents by appearing for and on behalf of the applicant Advocate Mr. Amit Panchal. Much objection has been raised for and on behalf of the respondent/contemner, particularly in wake of the order of

the Apex Court, however, the papers of his application today since have not been placed before this Court by the Registry, it is being directed to place the same on 17.08.2020 for further hearing.

3. Let a Copy of the said Civil Application be shared with learned advocate Ms. Kruti Shah by the applicant. Learned senior advocate Mr. Shalin Mehta confirms of having received the copy of this application. Any authorities/ decisions both the sides seek to reply upon to substantiate their oral submissions on this aspect, shall be shared in advance to the other side and also with the Court Masters.

4. Interim directions, issued earlier and extended periodically, shall continue.

(SONIA GOKANI, J)

(N.V.ANJARIA, J)

MISHRA AMIT V./Bhoomi